

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CRL.) NO.237 OF 1998

SUBE SINGH
Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.
Respondent(s)

(With appln. for exemption from filing O.T. and with office report
for direction)

Date : 06/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner (s) Mr. S. Muralidhar, Adv. (A.C.)

For Respondent (s) Mr. T.V. George, Adv.
Mr. Ajay Siwach, Adv.
Mr. Sandeep Shirma, Adv.
Mr. Pradee Dahiya, Adv.

UPON hearing counsel the Court made the following

O R D E R

12.10 p.m. to Heard Mr.S.Muralidhar, learned counsel for the petitioner, from

12.45 p.m. and Mr.T.V.George, learned counsel appearing for the State for fifteen minutes thereafter.

Judgment reserved.

Written submissions be filed by the petitioner by 18th October, 2005 and by the

State within one week thereafter.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master

Books cited:

1. 1993 (2) SCC 746
2. 1995 (3) SCC 702
3. 1985 (4) SCC 677